

OA _____ of 1996

Shri Kapileshwar Prasad Singh

Vrs.

Union of India & Others

1/1.7.96

Shri M.L.Paswan, Registrar Incharge

Nobody appears. Defects have been pointed out in items nos. 7, 9 and 21 of the scrutiny report. Remove the defects. List on 16.7.96 for removing the defects.

M.L.P.
(M.L.Paswan)
Registrar Incharge

SKS

7.7.96

Shri. M. L. Paswan, Registrar Incharge.

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This case should be listed on 16.7.96, but it was listed today. Defects have not been removed. Put up on 30.7.96 for removal of defects.

M.L.P.
(M. L. Paswan)
Registrar I/C

PKL

3/4.9.96.

No one present. Defects have not been removed. Put up on 3/10/96 for removal of defects.

Libby
FOR

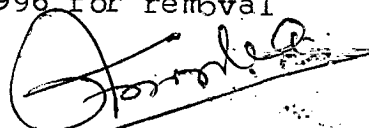
0A 577/96

4/03:10.96

Shri S.P.Sinha, Dy. Registrar I/c

Defects
10/11/96

Shri S.Pandey, learned counsel for applicant is present. He prays for a short time for removal of defects. Prayer allowed. List on 11.10.1996 for removal of defects.



(S.P. Sinha)
Dy. Registrar I/c

SKJ

5/11.10.96

Sri. M. L. Paswan, Registrar I/C.

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The learned counsel for the applicant is absent. Defects have been removed. Let it be registered and placed before the Hon'ble Bench for hearing on admission, fixing 20.11.96.



(M. L. Paswan)
Registrar I/C

PKL

2.9.97

List on 5.11.97 for admission.

CM

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

7/5.11.97

List on 15.1.98 for admission.

SKS

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

8/15.1.98

List on 24.3.98 for admission.

SKS

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

9/24.03.98

Shri J.K.Karn, learned counsel prays for an adjournment on the ground of illness of Shri S.Pandey, counsel for the applicant. Allowed.

List on 01.05.1998 for admission.

SKJ

L.R.K.P.
(L.R.K. Prasad)
Member (A)

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

10./ 1.5.98

None for the applicant. List it on 16.7.98

for admission.

/CBS/

L.R.K.P.
(L.R.K. Prasad)
Member (A)

V.N.M.
(V.N. Mehrotra)
Vice-chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH PATNA

Order Sheet

..... Application No..... O.A. 577 /96.. 199 in.....

Applicant (s) Respondent (s)

Advocate for Applicant (s) Advocate for Respondent (s)

Note of Registry

Orders of the Tribunal

11/16.7.1998. Shri Sudama Pandey, learned counsel for the applicant.

At the request of the learned counsel for the applicant, the case is adjourned to 18.9.1998 for admission.

MES.

(L.R.K. Prasad)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

12/18.9.1998 Shri Sudama Pandey, learned counsel for the applicant.

The learned counsel for the applicant shall file the relevant order under which the applicant was allegedly promoted to the higher grade in the pay scale of Rs.1400-2300/- Let the same be filed within three weeks. List for admission on 15.12.1998.

MPS.

(L.R.K. Prasad)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

13./ 15.12.98. On the request made on behalf of the learned counsel for the applicant, list it on 20.1.99 for admission

/CBS/

(LAKSHMAN JHA)
MEMBER (J)

(L.R.K. PRASAD)
MEMBER (A)

14./ 20.1.99. None for the applicant. List it on 18.3.99 for admission.

/CBS/

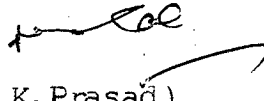
(LAKSHMAN JHA)
MEMBER (J)

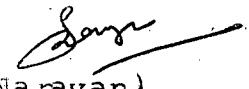
(L.R.K. PRASAD)
MEMBER (A)

15/18.03.99 Shri H.Karn, counsel for the applicant.

On the request made on behalf of the counsel for the applicant, one week time is allowed by way of last chance.

List on 31.03.1999 for admission.

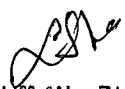

(L.R.K. Prasad)
Member (A)

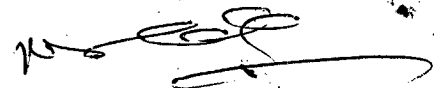

(S. Narayan)
Vice-Chairman

SKJ

16./ 31.3.99. None for the applicant. Let it be listed on 16.4.99 for admission.

/CBS/


(LAKSHMAN JHA)
MEMBER (J)


(L.R.K. PRASAD)
MEMBER (A)

17/16.4.1999

Shri Sudama Pandey, counsel for the applicant.


The order dated 18.9.1998 has not yet been complied with. However, the learned counsel for the applicant states that he will be filing the same today in the registry. If filed, it should be placed on the record. List it for admission on 29.4.1999.


*Supplementary
petition filed*

N. Topno

28.4.99

MFS.


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

18/29.4.99

Shri Sudama Pandey, Counsel for the applicant.

Heard the learned Counsel. The applicant was appointed as clerk in N.E. Railway in 1981. In 1989 he became surplus. Being found suitable the applicant was thereafter placed in Train Checking Cadre vide order dated 26.9.89 On completion of training, he joined the Ticket Checking Cadre in the scale of Rs. 1200-2040/- . It is the claim of the applicant that since 1991 he continued to working in the scale of Rs. 1400-2300/- and was duly absorbed in Ticket Checking Cadre in the same scale. However, all of sudden he was asked to appear in the selection of TTE Grade-A in the scale of Rs. 1400-2300/-. As he has already been posted in this scale after found suitable for more than 5 years, he should not have been called for appearing again. The learned Counsel of the applicant has drawn our attention to the representation filed by the applicant on 5.12.95 addressed to DRMB which is at Annex.-8 of the OA.

He has also drawn our attention to the office order dated 9.9.94(Annex.-11) which according to him is also relevent in this case.

We have considered the matter and feel that the representation of the applicant dated 5.12.95(Annex.-8), which ~~has~~ not yet been disposed of, should be considered for disposal by the respondent concerned in the light of office order dated 9.9.94 (Annex-11). Accordingly the respondents concerned are directed to consider the representation of the applicant as at Annex.-8 ^{and} ~~are~~ disposed ^{in light of} of the same by passing reasoned order in accordance with law and the order referred to above within a period of 3 months from the date of receipt of a copy of this order. The decision should be communicated to the applicant within a month thereafter. With the above direction, this OA is disposed of at the admission stage itself.

AKJ


(LAKSHMAN JHA)
MEMBER-J


(L.R.K. PRASAD)
MEMBER-A